IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 75683 of 2019

(Arising out of Order-in-Original No. 25/Commissioner/CGST/Haldia/Adjn/2018 dated 29.11.2018 passed by Commissioner of CGST & Central Excise, Haldia Commissionerate)

M/s LTC Infrastructure (P) Ltd.
H.P. Link Road, Basudevpur, Khajanchak, Haldia, Medinipur(East)-721602(West Bengal)

Appellant

VERSUS

Commissioner of Central CGST and Central Excise, Haldia Commissionerate
15/1, Strand Road, Kolkata-700001.

Respondent

APPERANCE :
None for the Appellant
Shri S.Dey, Authorized Representative for the Respondent

CORAM:
HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO…76332/2025.

DATE OF HEARING : 14.05.2025
DATE OF DECISION : 14.05.2025

Per Ashok Jindal :

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

(Ashok Jindal)
Member (Judicial)

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